

FORM TM-38

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: See entry No.43 of the First Schedule and Footnote below.

Application by registered proprietor under section 59(1) for an addition to or alteration of a registered trade mark. rule 98.

In the matter of Trade Mark No.....registered in class

Application is hereby made by'..... being the registered proprietor(s) of the registered trade mark numbered as above for leave to add to or alter the said trade mark in the following particulars, that is to say2.....

Five copies of the mark as it will appear when so altered are filed herewith.

3A copy of this application and a copy of the mark as it will appear when so altered have been served on the registered user (s).

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

4.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 5.....

1. Insert name and address of the registered proprietor

2. Fill in full particulars

3. Strike out if not applicable

4. Signature of the registered proprietor or of his agent

5. State the name of the place of the appropriate office of the Trade Marks Registry

(See rule 4).

Footnote: Fee Rs.2500. In the case of associated trade marks fee for the first registration Rs.2500; for each additional registration Rs.1000. No fee is however, payable in case the addition to or alteration of the mark is made as a result of an order of a public authority or in consequence of a statutory requirement.